

DISTRICT & SESSIONS COURT, PUNE

Subject : To make Video Conferencing facility functional for dealing with very urgent matters.

Reference : District Court Circular bearing No.B-16(ii)/19/2020, dt. 23-03-2020.

No. B-16(ii)/24/2020

Date: 4th April, 2020

CIRCULAR

In the wake of outbreak of Covid-19, the undersigned has issued Circular under reference and made the facility of Video Conferencing available to the advocates and litigants in person for hearing of the urgent matters by installing "Vidyo" software on their Computer or Smartphone. In addition to the said Circular, to make it more convenient and to facilitate the social distancing and pursuant to telephonic information from the Central Project Coordinator, Bombay High Court, the undersigned is making the following facility functional at Pune Headquarter and all Taluka Courts.

Two VC units shall be installed and be made functional in the Courts of DJ-1 and DJ-10, Pune for hearing of urgent matters of all the DJs and ASJs at Pune proper.

Two VC Units as mentioned above shall be installed and be made functional in the Courts of J.M.F.C. (Court No.2) and J.M.F.C. (Court No.6), Pune for hearing of urgent matters including remand work by the J.M.F.Cs. and CJJDs, at Pune proper.

One VC unit be installed and be made functional in the Court of DJ-12, Pune for the purpose of hearing of urgent matters pertaining to MCOCA.

One VC unit be installed and be made functional in the Court hall of the CJSD, Pune, for the purpose of hearing of urgent matters of all the CJSDs. at Pune proper.

One VC unit be installed and be made functional in the Court hall of the Judge, Small Causes Court, Pune for the purpose of hearing of urgent matters of all the Small Causes Court, Pune.

All the Principal Judges of the respective establishments at Taluka Courts are instructed to install one VC Unit in one biggest Court hall available in their respective Court premises and install another VC Unit in the chamber of the said Court and take up the urgent hearing of the matters through Video Conferencing.

The advocates concerned would mention and argue the urgent matters from the room where the VC unit is installed, in the presence of a Court staff and the concerned Judicial Officer will conduct the proceedings from the chamber where the VC unit is installed.

The arrangement as mentioned above be made functional with effect from 6th April, 2020.

The detail report of matters heard on VC be submitted to the office of District Court, Pune by email everyday on completion of work in the prescribed format attached herewith. The Judicial Officers, who have already conducted the urgent Court proceedings through VC, to submit the report in the said chart at the earliest.

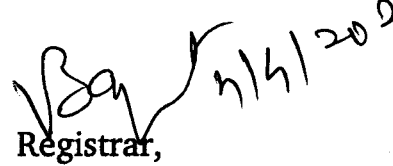
Inform all the Judicial Officers in Pune Judicial District, Heads of all the branches in District Court, Pune and the President/Secretary, Bar Association, Pune and the Presidents/Secretaries of all Taluka Bar Associations in Pune District.

Sd/-xxx
(Neeraj P. Dhote)
Principal District & Sessions Judge,
Pune.

Forwarded with compliments to the concerned Judicial Officers in Pune Judicial District, for information and necessary action.

No. B-16(ii)/24/2020,
District & Sessions Court,
Pune.
Date: 04-04-2020.

By Order,

 7/4/2020
Registrar,

District & Sessions Court, Pune.

Copy to :

- (i) All the Judicial Officers in Pune District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune,
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The Presidents/Secretaries, all Taluka Bar Associations in Pune District.
- (vi) All the Head of the Branches, District Court, Pune.

**Information of matters taken on Video Conferencing
As on /04/2020**

Sr. No.	Name Of Court	Case Number	Nature of work done / Remark
1			
2			
3			
4			
5			
6			
7			
8			
9			
10			
11			
12			
13			
14			

Signature of Judicial Officer